GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

RAJYA SABHA
STARRED QUESTION NO. 111
(TO BE ANSWERED ON 28.12.2017)

CONTRACT/OUTSOURCING OF JOBS BY DEPARTMENTS

†*111. SHRIMATI CHHAYA VERMA:

Will the **PRIME MINISTER** be pleased to state:

(a) whether it is a fact that people are not getting permanent jobs due to contracts/ outsourcing resulting in their frustration;
(b) whether the Ministry proposes to issue guidelines whereby departments provide permanent jobs to people instead of keeping them on contract/outsourcing for a long time;
(c) whether the Ministry is also contemplating to issue any guidelines to curb middlemen in contract/outsourcing; and
(d) the number of permanent jobs provided and the number of jobs provided on contract/outsourcing during the last three years?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a) to (d): A Statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY PARTS (a) TO (d) OF THE RAJYA SABHA STARRED QUESTION NO. *111 TO BE ANSWERED ON 28.12.2017 ON "CONTRACT/OUTSOURCING OF JOBS BY DEPARTMENTS" RAISED BY SMT. CHHAYA VERMA.

(a) to (d) : The Government posts are regularly filled up in accordance with the recruitment rules. However, keeping in view the administrative exigency of work, efficiency and economy of operations and unavoidable circumstances, outsourcing through contract is also sometimes resorted to.

There are detailed procedures laid down for procurement of such non-consulting or outsourced services, including through e-procurement, in the "General Financial Rules 2017" (GFR 2017), and the "Manual for Procurement of Consultancy & Other Services, 2017". Any deviation or violation can be dealt by the concerned Ministry or Department appropriately. The wages for the persons engaged on contract/outsourcing cannot be less than the minimum wage fixed/notified by the concerned State Government.

Ministries/Departments engage contractual services directly and they only are responsible for appointment of regular employees against vacant posts after completing all necessary procedural formalities. No centralized data of employment in government Departments is maintained in this regard. However the year wise number of persons recruited through the main recruiting agencies of the Central Government i.e., Union Public Service Commission (UPSC), Staff Selection Commission (SSC) and Railway Recruitment Board (RRB)/Railway Recruitment Cells (RRCs) in the last 3 years is as given below:

Year	Number of candidates recommended by UPSC	Number of candidates recommended by SSC	Number of candidates empanelled/ recruited by RRB/ RRCs	Total
2014-15	8272	58066	47186	113524
2015-16	6866	25138	79803	111807
2016-17	5735	68880	26318	100933

The above figures do not include recruitments made by the State Governments, Banks, other financial institutions, Universities, Central Public Sector Enterprises, Statutory/Autonomous Bodies and directly by the Ministries /Departments without going through UPSC/SSC.

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